

**central ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 463/MP/2014

Subject : Petition under Section 79 (1) (f) of the Electricity Act, 2003 for a direction to the respondents to pay additional fixed charges of ` 0.439/kWh for the balance period of PPA-Adjudication of disputes relating to forgone capacity charges.

Date of hearing : 18.2.2016

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : GMR Vemagiri Power Generation Ltd, Bangalore

Respondents : APEPDCL and three others

Parties present : Shri Aditya Vashisth, Advocate, GVPGL
Shri Manish Ranjan, GVPGL

Record of Proceedings

Learned counsel for the petitioner submitted that the period of operation of the interim order of the Hon`ble High Court of Judicature at Hyderabad dated 2.9.2015 has been expired on 9.9.2015. He further submitted that the matter was mentioned before the Hon`ble High Court for early hearing and it is being listed for hearing on day to day basis. Learned counsel requested the Commission to adjourn the matter.

2. The petition shall be listed for hearing on 21.4.2016.

**By order of the Commission
Sd/-**

**(T. Rout)
Chief (Law)**